

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26897/2016

(Arising out of impugned final judgment and order dated 31-05-2016 in WP No. 4177/2016 passed by the High Court Of Judicature At Allahabad)

MANISH PRAKASH & ORS.

Petitioner(s)

VERSUS

WAQF MUSAMMAT SHARIFAN BIBI & ORS.

Respondent(s)

Date : 05-02-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Syed Mehdi Imam, AOR
Mr. Atif Suhrawardy, Adv.
Mr. Omar Siddiqui, Adv.
Mr. Tabrez Ahmed, Adv.
Ms. Shamama Anis, Adv.
Ms. Nauras Suhrawardy, Adv.

For Respondent(s) Mr. H.C. Kharbanda, Adv.
Mr. T.N. Saxena, Adv.
Mr. Yash Pal Dhingra, AOR

Mr. Sanjay Kumar Singh, AOR

Mr. Tanmaya Agarwal, AOR

UPON hearing the counsel the Court made the following
O R D E RPerused the letter circulated by the learned
counsel for the petitioners.List the matter after three weeks to enable the
learned counsel to file rejoinder affidavit.(NEETU KHAJURIA)
COURT MASTER(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER